पर्यटन विकास निगम द्वारा संचालित ग्रागरा-दिल्लो राजमार्ग पर स्थित भोजना लय में नाय, काफी. पेय पदार्थो तथा प्रन्य खाद्य पदार्थों की क्या-क्या कीमत ली जाती है; ग्रांर

(ख) भारत एयंटन विकास निगम के होटलों में स्थित भोजनालयों ग्रांर इस भोजनालय में लो जा रही कीमतों के बीच प्रतिशतता के हप में कितना ग्रन्तर है?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री खरशीद ग्रालम खान):
(क) ग्रीर (ख) आई० टी० डी० सी० के कोसी रेस्तरां ग्रीर आई० टी० डी०सी० के विल्ली स्थित होटलों के रेस्तराओं में चार्ज की जाने वाली कीमतों के बीच प्रतिशतता के रूप में अन्तर को दशिन वाला एक विश्वरण संलग्न है। विश्वर पे पिरिजिस्ट CXXX. अन्पन्न संस्था 19]

## Allotment of Vehicles to M.Ps., from Military Disposal Quota

1216. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that members of Parliament are allotted vehicles from the military disposal quota;
- (b) if so, what are the details of the procedure in this regard;
- (c) whether Members of Parliament can recommena for the grant of such vehicles to the general public and
  - (d) if so, what are the details thereof?,

### THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) Each Member of Parliament is allotted, on his/her request, upto three vehicles, including one Ambassador Car Class VI, at a fixed price during the tenure of the House, for his/her bona-flde use. The request may be made by member cither through the Lok Sabha/R'ajya Sabba Secretarial or to the 'Ministry at Defence [

direct, Except in the case of Ambassador Car, which is allotted from the Depot where it is available, other category of vehicles viz. Jeep/Jo.nga

Motor Cycle, are allotted from the De-I pots of choice of an Honn'ble Member.

- (c) No., Sir.
- (d) Does not arise;

#### Revision of O.T.A. Rates

- 1217. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Minister of FINANCE be pleased-to state:
- (a) whether it is a fact that rates of overtime allowance for the staff car drivers of the Central Government have been revised in 1082-83;
- (b) if so, what are the rates at which the overtime allowance is being paid to them and since when;
- (c) whether it is also a fact that the corresponding rates of overtime allowance far other Central Government employees have not been revised along with the staff car drivers and
  - (d) if So, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA); (a) and (b) The rates of Overtime Allowance in respect of Staff Car Drivers have been revised w.e.f. 23-12-1982. The rates of this allowance is given in the statement. (See *below*)

(c) and (d) The payment of Over-time Allowance to Stall Car Drivers is regulated by the provisions of Staff • Car Rules, whereas the office staff and similarly placed staff are governed by separate set of rules/orders with rer gard to payment of O.T.A. Moreover, the nature of duties and hours- of work of the staff car drivers are different from those of office staff and similarly placed staff. Therefore, it is not appropriate to compare the two categories of employees in respect of payment of overtime allowance-.

Statement

Etnlouments as defined in Note-i	of Rule 26 of	Rates of (	Overtime Allowance inr , hour	Staff
Car Rules	Upto first	one hour '	Then after	

-			Rs.
		Nil	4-30
Rs. 575 and above but below Rs. 625		Nil	4-50
Rs. 625 and above but below Rs. 675		Nil	4-90
Rs. 675 and above but below Rs. 735		Nil	5-25
Rs. 725 and above but below Rs. 775		Nil	5-60
Rs. 775 and above but below Rs. 825		Nil	6-00
Rs. 825 and above but below Rs. 875		Nil .	6-40
Rs. 875 and above but below Rs. 925	.'	Nil	6-75
		Nil	6-95

### Complaits against a Sales Officer of Air Idnia

1218. SHRI AMARPROSAD CHA-KRABORTY: Will the Minister of • TOURISM AND CIVIL AVIATION be pleased to state

- (a) whether a number of complaints have been received by his Ministry about the misbehaviour and anti-social and antinatiojial activities of a Sales Officer of Air India posted at Madras, as well as against his wife working in Air India from the month of July, 1983 to February, 1984 from the Voters Forum, Madras;
- (b) if so whether any investigations have been made against them on the basis of the complaints; and
- (c) if so, what are the results of the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) yes Sir.

- (b) The Vigilance Department of Air India enquirea into the allegations made in the complaints,
- (c) 'Pile allegations made were not iound will founded.

# Report regarding Capacity Utilisation in Defence Public Sector Undertakings

1219. SHRI AMARPROSAD CHA-KRABORTY: Will the Minister of DEFENCE be pleased to refer to the answer to Unstarred Question 906 given in the Rajya Sabha on the 6th March, 1984 and state:

- (a) whether the High Level Study-Team which was constituted to look into the ways and means to improve the capacity utilisation in Defence Public Sector Undertakings where it is low, has since submitted its report, to Government; and
- (b) if so, what are the details there of if not, by when the report it likely, to be submitted?

THE MINISTER OF STATE IN THE" MINISTRY OF DEFENCE (SHRI K P. SINGH DEO): (a) and (b) The High Level Study Team on capacity utilisation meets periodically to take a view on ways and means to improve capacity utilisation. So far two meetings of the Team have taken place. Their report is expected to be submitted to. the Government shortly.